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MA-2726-2006

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH ON THE 25th OF MARCH, 2025

MISC. APPEAL No. 2726 of 2006

RABBU AND OTHERS

Versus

RAJJAK MUSALMAN AND OTHERS

Appearance:

Shri Kapil Patwardhan - Advocate for the appellants.

None for the respondents No. 1 and 2.

Shri Vineet Pandey - Advocate for the respondent No.3.

ORDER

This appeal is filed by the appellants / claimants for enhancement of compensation in respect of three year old girl child in motor accident dated 19.04.2005.

Learned Claims Tribunal at Katni in Claim Case No. 91/05 has awarded a compensation of Rs. 62,000/-.

Heard learned counsel for both the parties.

Although record is not received, learned counsel for the Insurance Company submitted that record is not required.

None for the respondents No. 1 and 2 inspite of service as per office report dated 22.01.2025.

There is pay and recovery order against respondents No. 1 and 2.

After considering the ground and hearing learned counsel for both the parties, the amount of compensation is enhanced on lumpsum basis by



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Rs.4,28,000/-.

Rate of interest and other terms and conditions shall be as per the impugned award.

Accordingly, the appeal stands disposed of.

(AVANINDRA KUMAR SINGH) JUDGE

VSG